## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:745 ANSWERED ON:02.03.2010 AMENDMENT IN CITIZENSHIP RULES,2003 Ajmal Shri Badruddin

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has issued a notification to amend the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003;
- (b) if so, the details thereof alongwith the special provisions made for the State of Assam regarding the National Register of Indian Citizens;
- (c) whether special provisions which are not applicable to the citizens of the rest of the country have been made applicable for the State of Assam;
- (d) if so, the details thereof;
- (e) whether the Government has also made special provisions for inclusion of original inhabitants of the State of Assam if citizenship of such persons is ascertained by the registering authority;
- (f) if so, whether the Government or the appropriate authority has defined any criteria for deciding original inhabitants of Assam; and
- (g) if so, the details thereof?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (g): The Citizenship (Registration of Citizens and issue of National identity Cards) Rules, 2003 has been amended vide notification dated 09-11-2009 providing special provisions as to manner of preparation of National Register of Indian Citizens (NRIC) in the state of Assam based in relevant records. These rules has been framed keeping in view the Citizenship Act, and enables the preparation of NRIC in the State of Assam by inviting applications from all the residents, for collection of specified particulars relating to each family and individual, residing in a local area in the state including the citizenship status based on the National Register of Citizens 1951 and relevant records. A copy of the rules was laid on the Table of the House on 26-11-2009.